

CR No. 404/2019

Dinesh Gupta @ Dinesh Kumar Gupta Vs. Shilpa Dhanuka & others

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : None for the Petitioner.
Sh. Sanyam Malik, Proxy counsel for counsel for respondent no.1.
Sh.M.A.Khan, Id. Addl. PP for the State/respondent no.5 through VC.
Respondent nos. 2,3 & 4 not served.

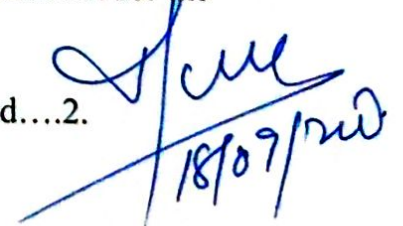
This matter is at the stage of service of respondents no.2 ,
3 & 4.

Perusal of the file shows that before lock-down i.e. 22.02.2020, notices were issued to respondent nos. 2, 3 & 4 for 30.03.2020 as the respondent nos. 2, 3 & 4 were not served.

Today Reader of this Court has reported that he has contacted the counsel for the Petitioner to join the proceedings through VC, however, Id. Counsel for the Petitioner informed him that he is out of station and unable to join the proceedings through VC.

In view of the above, issue notice to the Petitioner for the next date of hearing.

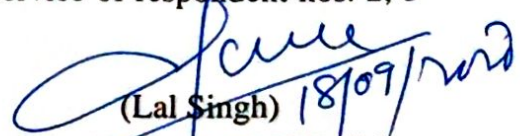
Contd....2.

Handwritten signature and date: 18/09/2020

: 2 :

Notices be also issued to respondent nos. 2,3 & 4 on filing of PF/RC etc., returnable for 27.11.2020.

Put up on 27.11.2020 for service of respondent nos. 2, 3 & 4.


(Lal Singh) 18/09/2020
ASJ-05(W)/THC/Delhi
18.09.2020(P)

Case No. 58201/2016
FIR No. 510/2016
PS Hari Nagar
State Vs. Jaswant Singh @ Jimmy & others

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

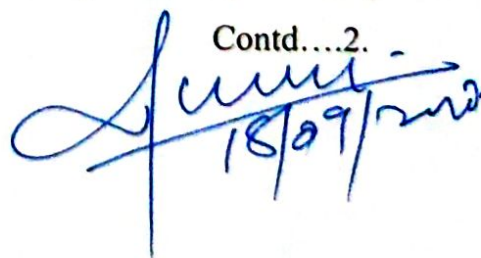
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Sidharth Singh, Ld. Counsel for accused nos. 1 & 2
namely Jaswant Singh @ Jimmy and Iqbal Singh through
VC.
None for accused no.3 Lalit Sangwan.

Matter is at the stage of arguments on the point of Charge.

Perusal of the file shows that in this case, all the three
accused persons are on bail, however, they have not joined the
proceedings through VC.

At the oral request of Id. Counsel for accused nos. 1 & 2,
accused nos. 1 & 2 namely Jaswant Singh @ Jimmy and Iqbal Singh
are exempted from personal appearance through VC, only for today.

Due to present pandemic situation as well as in the interest
of justice, no adverse order is being passed against accused no.3 Lalit
Sangwan for non joining the proceedings through VC, only for today.

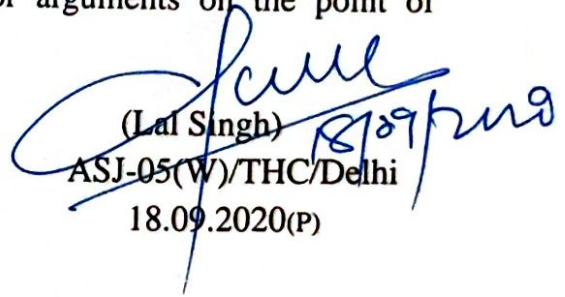
Contd....2.


: 2 :

At this stage, Id. Counsel for accused nos. 1 & 2 submits that today he is not prepared for arguments on Charge and hence, he is seeking one more opportunity for arguments on Charge.

At the request of Id. Counsel for the accused nos. 1 & 2, matter is adjourned for 27.11.2020.

Put up on 27.11.2020 for arguments on the point of Charge.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.09.2020(P)

**Case No. 190/2018
FIR No. 681/2017
PS Punjabi Bagh
State Vs. Sandeep Kumar**

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

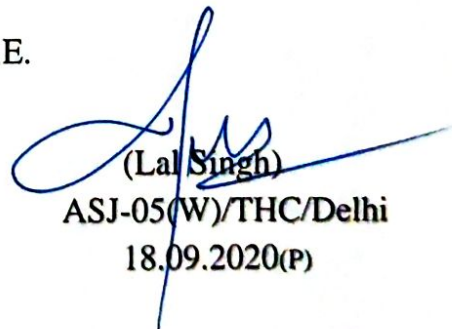
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, accused was in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 27.11.2020.

Put up on 27.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.09.2020(P)

Case No. 232/2018
FIR No. 22/2018
PS Moti Nagar
State Vs. Sonu

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused.

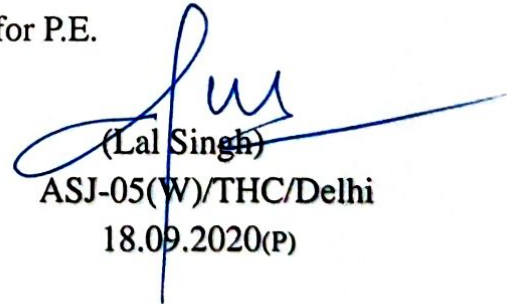
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, accused was in J.C.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 27.11.2020.

Put up on 27.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.09.2020(P)

Case No. 765/2018
FIR No. 647/2015
PS Nihal Vihar
State Vs. Om Prakash & others

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for accused nos.2 & 3 namely Pawan & Raju.
Accused no.1 Om Prakash is stated to have expired.

Matter is at the stage of P.E.

Perusal of the file shows that accused nos.2 & 3 are on bail in this case, however, they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against accused nos. 2 & 3 namely Pawan @ Raju for non joining the proceedings through VC, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 27.11.2020.

Put up on 27.11.2020 for P.E.



(Lal Singh)

ASJ-05(W)/THC/Delhi

18.09.2020(P)

Case No. 566/2019
FIR No. 794/2016
PS Tilak Nagar
State Vs. Kuldeep Singh @ Goldi & Another

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.


Perusal of the file shows that both the accused are on bail in this case, however they have not joined the proceedings through VC.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against both the accused persons for non joining the proceedings through VC, only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 27.11.2020.

Put up on 27.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.09.2020(P)

Case No. 673/2019
FIR No. 326/2019
PS Hari Nagar
State Vs. Amrit Singh @ Shanky Chadha & others

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Mahesh Patel, Ld. Counsel for accused nos. 1 to 4, who are stated to be on interim bail, alongwith accused nos. 1 to 4 namely Amrit Singh @ Shanky, Sukhwinder Singh @ Sunny Sidhu, Vikas Sharma @ Vicky and Avjot Singh @ Banny, through VC.
Ms. Jyoti, Id. Counsel for accused no. 5 Harpreet Singh @ Tinku, who is stated to be on interim bail alongwith accused no.5, through VC.

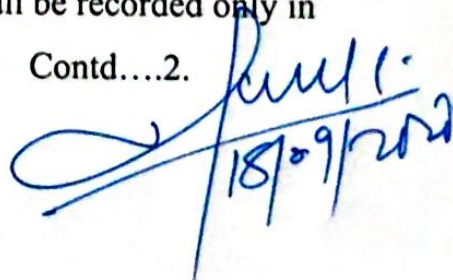
Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, all the accused persons were in J.C.

At this stage, Id. Counsels for accused persons submit that at present, all the five accused persons are on interim bail in this case.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in

Contd....2.

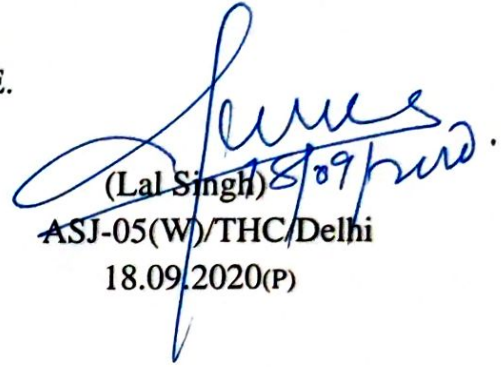
Handwritten signature and date: 18/09/2020

: 2 :

ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 27.11.2020.

Put up on 27.11.2020 for P.E.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.09.2020(P)

Case No. 58264/2016
FIR No. 535/2015
PS Kirti Nagar
U/s 307/326/34 IPC
State Vs. Bali

18.09.2020


Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh. Zaffar Abbas and Sh. Manish Kumar, Ld. Counsels
for the accused alongwith accused Bali, who is on bail,
through Video Conferencing.

This matter is listed today for further final arguments.

Further arguments heard partly.

Put up on 28.09.2020 for further final arguments through
VC.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.09.2020(P)

CA No. 131/2019

Sanchit Mohindra & others Vs. Sakshi Dhall

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Tilak Raj Arora, Proxy Counsel for Counsel for the Appellants through VC.
Ms. Sakshi Dhall, respondent through VC.

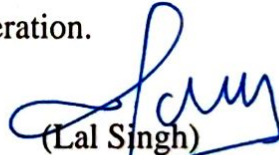
This matter is listed today for arguments.

At this stage, Proxy counsel for the Appellants as well as respondent Ms. Sakshi Dhall submit that the parties have settled the matter amicably.

Proxy counsel for the Appellants submits that he will withdraw the present appeal on the next date of hearing.

Accordingly, at the joint request of the parties, matter is adjourned for 03.10.2020.

Put up on 03.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.09/2020(P)

FIR No. 426/2017
PS Paschim Vihar
U/s 394/397/302/34 IPC
State Vs. Preetam @ Sonu @ Bijli

18.09.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.
Sh. Deepak Chauhan, Ld. Counsel for the
applicant/accused through VC.

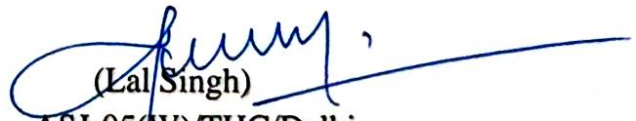
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of interim bail.

However, another similar application u/s 439 Cr.P.C. was
received on behalf of the applicant/accused on 16.09.2020 and the
same is listed for 23.09.2020.

At this stage, Id. Counsel for the applicant/accused
submits that inadvertently, two similar applications have been filed on
behalf of the applicant/accused and hence, he is not pressing the present
application and he may be permitted to withdraw the present
application.

In view of the above facts & circumstances as well as
submission of Ld. counsel for the applicant/accused, the present
application is dismissed as withdrawn.

The present application is accordingly disposed of.


(Lal Singh)
ASJ-05(W)/THC/Delhi
18.09.2020(P)

RTI No. 04/2020

Navinder Oberoi Vs. PIO West

18.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh. Vinod, Id. Counsel for the appellant through VC.
Sh. Vijay Kumar, JA for PIO/West, through VC.

This RTI Appeal is listed today for consideration.

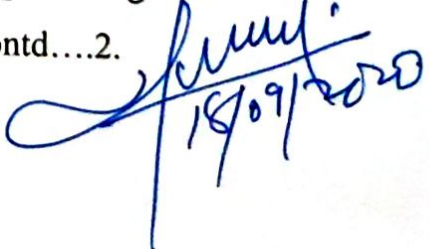
Ld. Counsel for the appellant submits that though he has not filed the vakalatnama for appellant, but he has given the memo of appearance to the Reader of this Court.

Ld. Counsel for the appellant submits that appellant is not in a position to join the proceedings through VC as he is not having the necessary facility in this regard.

Ld. Counsel for the appellant also submits that he has already received the copies of relevant documents of this RTI appeal file from Reader of the Court but he has not received the reply of PA in the Court of Sh. Deepak Dabas, the then Id. ADJ-05, THC, West, Delhi as given to PIO/West.

Reader/Ahlmad is directed to supply the copy of abovesaid document also to the Id. Counsel for the appellant against

Contd....2.

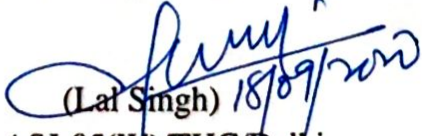

18/09/2020

: 2 :

receipt on 19.09.2020 as today file is with the undersigned as undersigned is hearing the matters through VC from residence.

Ld. Counsel for the appellant also submits that on the next date of hearing, the appellant will also appear through VC and failing which, he will file vakalatnama for the appellant.

Put up on 22.09.2020 at 02:00 PM for arguments.


(Lal Singh) 18/09/2020
ASJ-05(W)/THC/Delhi
18.09.2020(P)